## Conveying of evidence of Mumbai train blasts

- 158. SHRIMATI SHOBHANA BHARTIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state: .
- (a) whether after receiving full facts from the State Government of Maharashtra over evidence of Pakistan's connection to the 11th July train blasts, the Union Government has conveyed this fact to the United States and also to the Pakistan Government;
- (b) if so, whether India has also formulated a comprehensive anti-terror mechanism plan to be discussed with the Pakistan Government;
- (c) if so, the response received so far from the Pakistan Government on this issue; and
- (d) whether any date has been fixed for Secretary level talks to discuss this issue?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) No.

(b) to (d) At their meeting on 14-15 November, 2006, the Foreign Secretaries of India and Pakistan agreed to set up a 3-member anti-terror mechanism. The mandate of the mechanism is to consider counter-terrorism measures. Pakistan has expressed willingness to cooperate based on specific inputs. The mechanism is yet to meet.

## **Indian Ocean Tuna Commission**

- 159. SHRI S.M. LALJAN BASHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether the Legal and Treaties Division of Government have reviewed the negative impact of an international agreement signed between India and the Indian Ocean Tuna Commission in 1994;
- (b) whether it is a fact that the agreement with IOTC (Indian Ocean Tuna Commission) was signed to obtain only goodwill for the country;

- (c) whether Government failed to consult the stakeholders before approving and proceeding with this treaty; and
  - (d) the steps proposed to review this treaty?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) No such agreements has been signed by Government of India.

(b) to (d) Do not arise.

## Indians held in foreign countries

- 160. SHRI S.M. LALJAN BASHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Government periodically review the state and number of indian persons in various foreign countries;
- (b) whether it is a fact that no concerted and definite plan is in place to secure the release of Indian citizens held in various foreign countries:
- (c) whether a permanent machinery would be set up to constantly pursue the various foreign countries to repatriate Indians held abroad; and
- (d) the steps proposed to immediately evolve a policy to obtain the release of Indian persons held abroad?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) Yes.

(b) to (d) The Government of India, through Indian Missions and Posts abroad, make all possible efforts to get Indian nationals in foreign jails released quickly and provide necessary assistance which includes requesting speedy trials seeking remission of sentence, seeking consular access to the detainees and prisoners, providing advice/guidance in legal and other matters, interacting with their relatives in India, ensuring fair and humane treatment in foreign jails, and facilitating repatriation to India on their eventual release.